

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item 26**

**CP(IB) No. 602/Chd/Hry/2019**

**Under Section 9, IBC 2016**

**In the matter of:-**

Mr. Harrish Khurana Proprietor,  
Harish Khurana & Associates

...Petitioner/ Operational Creditor

Vs.

Clues Network Pvt. Ltd.

...Respondent/ Corporate Debtor

**Present:** Mr. Harish Khurana, Petitioner in person.  
Mr. Dikshit Garg, Advocate for the respondent/ corporate debtor.

Checklist has been filed vide Diary No. 1127/7 dated 23.02.2023. The same is taken on record. A date is requested by learned counsel for the respondent/ corporate debtor on the ground that soft copy of the Vakalatnama and short written submissions have been e-filed and a copy of the same has also been supplied to the petitioner. Let the hard copy of the same be filed during the course of the day. List the matter for arguments on 14.04.2023.

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**(Subrata Kumar Dash)  
Member (Technical)**

March 15, 2023  
SM

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**(Harnam Singh Thakur)  
Member (Judicial)**